

**HIGH COURT OF TRIPURA**  
**AGARTALA**

No.F.44(1)(c)-HC/2020/ 16684

19<sup>th</sup> November, 2020

**ORDER**

The Hon'ble Chief Justice and the companion Hon'ble Judges of the High Court of Tripura took into account the present situation prevailing in the State concerning Corona Virus. Looking to the improved situation and reduced rate of positivity in the State, in supersession of all previous arrangements, **with effect from 21<sup>st</sup> November, 2020** the following arrangements are made till further order:

**For the High Court:**

- (1) The High Court shall take up all types of cases including for Motion; urgent as well as non-urgent and final hearing of the pending matters;
- (2) Special attention shall be given to the cases which are more than 5(five) years old. Such cases shall be taken up for final hearing on priority basis on dates fixed for such purpose;
- (3) The High Court shall hold physical hearing during the days specified for each Division Bench as well as Single Bench as under:

Name of the Bench(es)	Days of physical hearing
<b>Division Bench-I</b> Comprising of- Hon'ble the Chief Justice Hon'ble Mr. Justice S.G. Chattopadhyay	<b>Tuesday</b> (Second half of the day)
<b>Division Bench-II</b> Comprising of- Hon'ble Mr. Justice S. Talapatra Hon'ble Mr. Justice S.G. Chattopadhyay	<b>Thursday</b> (First half of the day)

<b>Division Bench-III</b> Comprising of– Hon'ble Mr. Justice A. Lodh Hon'ble Mr. Justice S.G. Chattopadhyay	<b>Friday</b> (First half of the day)
<b>Single Bench-I</b> Headed by– Hon'ble the Chief Justice	<b>Wednesday</b> (Whole day)
<b>Single Bench-II</b> Headed by– Hon'ble Mr. Justice S. Talapatra	<b>Tuesday</b> (Whole day)
<b>Single Bench-III</b> Headed by– Hon'ble Mr. Justice A. Lodh	<b>Thursday</b> (Whole day)
<b>Single Bench-IV</b> Headed by– Hon'ble Mr. Justice S.G. Chattopadhyay	<b>Thursday &amp; Friday</b> (Second half of the day)

(4) The advocates may please request the litigants not to visit the court as far as possible. The advocates, the visiting litigants and the staff-members would take all necessary precautions. In particular following precautions shall be treated as mandatory:

- i) Wearing of mask at all times except for taking food or drinks would be compulsory;
- ii) Proper social distance shall be maintained at all times;
- iii) Even in the Bar room the lawyers shall ensure safe distancing;
- iv) The procedure for recording temperature and sanitization of every person entering the High Court shall continue. The Registry shall make necessary arrangements for placing sanitizers at key places. The court premises, particularly the wash rooms shall be frequently cleaned and sanitized.

All staff-members shall attend duties on all working days. The Registrar General shall convey this to the staff-members.

**For the District Courts (including Family Courts):**

- (1) The District Courts including the Family Courts shall resume physical hearing of all cases;
- (2) The District Courts and the Family Courts shall also maintain the same protocols as specified for the High Court. Additionally the advocates concerned may ensure that the litigants and visitors whose presence is not necessary in the court, may not visit the court premises;
- (3) The District Judges would ensure that in the court rooms there is social distancing maintained. For such purpose he may make suitable arrangements for allowing only limited number of lawyers at a time in the court rooms;
- (4) The Sessions Judges posted at the same station shall continuously coordinate internally to ensure that the session trials of several cases where multiple accused are involved and are to be brought from the custody, are as far as possible not posted on the same day.
- (5) From January, 2021 normal assessment norms shall be applicable in case of all the Judges of the Districts including the Family Courts;

All staff-members of the District Courts including the Family Courts shall attend on all working days.

By order,

Sd/-

**(D. M. Jamatia)**  
Registrar General

**No.F.44(1)(c)-HC/2020/16685-730**

**19<sup>th</sup> November, 2020**

**Copy to:**

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;

03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
  
08. The Advocate General, Tripura, Agartala;
09. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Chairman, Bar Council of Tripura, Agartala;
12. The Assistant Solicitor General of India, Govt. of India, Agartala;
13. The Public Prosecutor, High Court of Tripura, Agartala;
14. The Govt. Advocate, High Court of Tripura, Agartala;
15. The LR & Secretary, Law, Govt. of Tripura, Agartala;
16. The District & Sessions Judge, South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala Judicial District, Sonamura/Dhalai Judicial District, Ambassa for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
17. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information and necessary action;
18. The Registrar (Vigilance), High Court of Tripura, Agartala;
19. The Registrar (Judicial), High Court of Tripura, Agartala;
20. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
21. The Joint Registrar, High Court of Tripura, Agartala;
22. The Deputy Registrar(s), High Court of Tripura, Agartala;
23. The Chief Librarian, High Court of Tripura, Agartala;
24. The Assistant Registrar(s), High Court of Tripura, Agartala;

25. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
26. All the Superintendents, High Court of Tripura, Agartala;
27. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
28. The Court Master(s), High Court of Tripura, Agartala;
29. The Bench Clerk(s), High Court of Tripura, Agartala;
30. Notice Board of the Court-house; and
31. Order File.

 19/11/20  
**Registrar General**